## Before the Appellate Tribunal for Electricity (Appellate Jurisdiction) Court -II Contempt Petition No.1 of 2012 In Appeal No. 121 of 2010

Dated: 30<sup>th</sup> August, 2012

Present: Hon'ble Mr. Rakesh Nath, Technical Member

Hon'ble Mr. Justice P.S. Datta, Judicial Member

In the matter of:

Shri Rama Shankar Awasthi & Ors. .... Petitioner (s)

Versus

Shri Rajesh Awasthi Chairman UPERC & Ors. .... Respondent(s)

Counsel for the Petitioner(s) : Mr. Bidhan Chandra Rai

Mr. Gaurav Agarwal

Counsel for the Respondent (s) : None

## ORDER

The learned counsel for the petitioner in C.P. No.1/12 in Appeal No.121/2010 wants to withdraw the petition with liberty to file a fresh appropriate petition. Heard him. Accordingly, the C.P.No.1/12 in Appeal No.121/2010 stands withdrawn with liberty to the petitioner to file any fresh appropriate petition according to law.

(P.S. Datta)
Judicial Member

(Rakesh Nath) Technical Member

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